
(2021) 07 AFT CK 0034
In the Armed Forces Tribunal
Case No : OA (Appeal) 1351 Of 2021

Ex Lt Col Dharamvir Singh (Convicted)	APPELLANT
Vs	
Union of India & Ors	RESPONDENT

Date of Decision : 30-07-2021

Acts Referred:

Citation : (2021) 07 AFT CK 0034

Hon'ble Judges : Rajendra Menon, Chairperson (J); P.M. Hariz, Member (A)

Bench : Division Bench

Advocate : Lalit Kumar, Abhishek Ray, Anil Gautam

Judgement

Appeal is admitted.

Issue Notice on behalf of the respondents. Shri Anil Gautam, Advocates accepts Notice on behalf of Respondents Nos. 1 to 6. These respondents

may file their counter affidavit within four weeks. For the present, notice need not be issued to Respondents Nos. 7 to 9.

Heard on the prayer for grant of bail and suspension of sentence. Respondents Nos. 1 to 6 may file their response to the prayer for grant of bail in

their counter affidavit.

In the meanwhile, keeping in view the medical condition of the applicant, we deem it appropriate to grant him temporary bail for a period of two

months from the date of his release for undergoing the treatment. Accordingly, we direct as under :

Â (i) That the applicant shall be released on temporary bail for a period of two months from the date of his release for undergoing the treatment. He shall be released

on furnishing a personal bond of Rs.10,000/- (Rupees Ten Thousand only) to the

satisfaction of the Competent Authority i.e. The Commander, 56 Artillery Brigade, PIN-926956 C/o 99 APO. He shall surrender to the Competent Authority on completion of the above period of two months.

(ii) That the applicant shall not commit any further offence.

(iii) That the applicant shall surrender his passport, if any, to the Competent Authority.

List the matter on 20th September, 2021.

The order be communicated to The Commander, 56 Artillery Brigade, PIN-926956 C/o 99 APO by way of Speed Post/Private Courier service and

also via electronic media.

Copy of this order be given â??Dastiâ??.